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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

O.A. No. 2591/93  
MA-1831/95

Date of decision 26.7.95

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Pawan Kumar  
s/o Shri Braham Singh  
Electric Khallasi  
Northern Railway, Ghaziabad  
c/o Shri B.S. Mainee,  
Advocate, 240 Jagriti Enclave,  
Delhi-110092

...Applicant

(By Advocate Shri B.S. Mainee )

Versus

Union of India: Through :

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divnl. Rly. Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
3. The Sr. Divl. Electrical Engineer,  
EMU Car Shed, Northern Rly.,  
Ghaziabad.

..Respondents

(By Advocate Shri P.S. Mahendru)

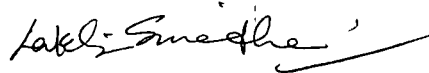
ORDER (ORAL)

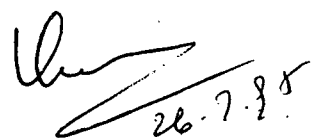
(Hon'ble Shri N.V. Krishnan, Vice Chairman (A)

MA-1831/95 has been filed by the respondents stating that the relief prayed for by the applicant has already been granted by the Annexure-10 order dated 13-5-1995. Learned counsel for the applicant states that he has received a copy of the same and in that circumstances, <sup>e does</sup> he ~~has~~ not pressed <sup>e</sup> the original application.

In the circumstances, we find that this OA

has now become infructuous and accordingly  
it is dismissed.

  
(Smt. Lakshmi Swaminathan)  
Member (J)

  
(N.V. Krishnan)  
Vice Chairman (A)

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